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## (1868) 09 CAL CK 0006

## Calcutta High Court

Case No: None

The Queen APPELLANT

Vs

Srikant Charal RESPONDENT

Date of Decision: Sept. 2, 1868

## **Judgement**

Sir Barnes Peacock, Kt., C.J.

We are of opinion that in the case of a prisoner"s pleading guilty before a Court of Session, the conviction upon that plea is valid, although there are no Assessors. See sections 362 and 363 of the Code of Criminal Procedure. If the accused refuse to plead, or claim to be tried, the Court must proceed to try the case; and in that case, where the trial is not by Jury, it must, according to section 324, be conducted with the aid of two or more Court.

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Commencement of trial.	Sec. 862:When the Court is ready to
	commence the trial, the accused
	person shall be brought before it,
	and the charge shall be read and
	explained to him, and he shall be
	asked whether he is guilty of the
	offence charged, or claims to be
	tried. If the accused person plead
	guilty, the plea shall be recorded,
	and the accused may be convicted
	thoroon

Refusal to plead, or plea of claim.	Sec. 363:If the accused person shall
	refuse to plead, or shall claim to be
	tried, the Court shall proceed to try
	the case, taking all the evidence that
	is forthcoming.